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**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

OA No.555/2018

Dated this Thursday the 17th day of October, 2019

Coram: R. N. Singh, Member (J).

Shri Swapnil Gurunath Chalwadi
Aged 24 years,
S/o Gurunath Balappa Chalwadi,
A/P M K hubli, Ta. Bailhongan,
Dist. Belgum-591118.

...Applicant.

(By Advocate Shri G. B. Kamdi).

Versus

1. The Chairman & Managing Director,
Bharat Sanchar Nigam Limited,
Bharat Sanchar Bhawan, H. C. Mathur
Road, Janpath, New Delhi-110001.
2. The Chief General Manager
BSNL Maharashtra Circle,
BSNL Admn Building,
Juhu Danda Santacruz Mumbai-400054.
3. The General Manager
BSNL Kolhapur Telecom District,
Tarabai Park Kolhapur-416003.

... Respondents.

(By Advocate Shri V. S. Masurkar).

O R D E R (O R A L)

Present.

1. Shri G. B. Kamdi, learned counsel for the applicant.
2. Shri V. S. Masurkar, learned counsel for the

respondents.

3. The learned counsel for the applicant submits that in view of the policy decision of the respondents notified vide circular/letter dated 09.04.2019 (Annexure R-2) wherein the respondents have taken a policy decision to keep the compassionate ground appointment (CGA) in abeyance for 03 years, he does not press the present OA with liberty to agitate the grievances at appropriate time in accordance with law and relevant policy on the subject.

4. In view of the above, the OA is dismissed as not pressed with liberty aforesaid.

5. In view of the above, MA also stands disposed of.

6. No order as to costs.

(R.N. Singh)
Member (J)

v.

5D
22/01/19